

**DIVISION BENCH**

**ITEM NO.118**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**APPEAL No.32ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 4<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>ATUL KUMAR SHUKLA V/S ROC, KANPUR &amp; ANR.</b>
<b>UNDER SECTION</b>	<b>252 (1) OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Tanmay Sadh, Adv. *: For the Appellant*

Sh. Pradeep Singh Sisodia, CGSC *: For ROC, Kanpur*

Sh. Krishna Agarwal, Sr. S.C. *: For the I.T. Deptt.*

**ORDER**

Ld. Counsel representing the Petitioner is present.

- 1.** The reply on behalf of the Income Tax Department has been filed. However, there is no reply filed on behalf of the ROC.
- 2.** Ld. CGSC representing the ROC seeks and is granted ten days time to file the reply by serving an advance copy to the other side. This would be the last opportunity granted to the ROC for filing reply.
- 3.** After receipt of reply, rejoinder if any be filed by the Appellant within a period of one week.
- 4.** Let the matter be adjourned for further hearing on 1<sup>st</sup> August, 2024.

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**

**4<sup>th</sup> July, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*